

**Central Administrative Tribunal
Principal Bench**

**CP No.129/2018
In OA No.1317/2017**

New Delhi, this the 29th day of March, 2019

**Hon'ble Sh. Justice L. Narasimha Reddy, Chairman
Hon'ble Sh. Pradeep Kumar, Member (A)**

Sandeep Kumar
S/o Sh. Naresh Kumar
R/o H.No.154/15, Near Hari Sweets
Jacubpura, Gurgaon, Haryana. ...Petitioner

(By Advocate: Shri Jatin Parashar for Shri Ajesh Luthra)

Vs.

1. Sh. Rajiv Rai, Secretary
Union of India
Department of Personnel and Training
Ministry of Personnel
Public Grievances
& Pension, North Block, New Delhi
2. Shri Ashim Khurana
Chairman, Staff Selection Commission(Hqrs.)
Block No.12, CGO Complex
Lodhi Road, Near Jawahar Lal Nehru Stadium
New Delhi-110003.
3. Shri Bilas Burde, Regional Director(CR)
Staff Selection Commission
21-23, Lowther Road
Allahabad 211002. ...Respondents

(By Advocate: Shri Ranjan Tyagi)

ORDER (ORAL)**Justice L. Narasimha Reddy:-**

The petitioner herein filed OA No.1317/2017 before this Tribunal claiming certain reliefs. The OA was disposed of on 21.04.2017, following the order passed by this Tribunal dated 21.02.2017 in OA No.215/2017 along with two other OAs. The respondents challenged the Order dated 21.02.2017 before the Hon'ble Delhi High Court in Writ Petition No.4829/2017. The said Writ Petition was dismissed by the High Court on 10.08.2017. Thereafter, the respondents filed SLP(C) vide Diary No.18743/2018 before the Hon'ble Supreme Court against the Order of the High Court in Writ Petition No.4829/2017.

2. When the contempt case was taken up on 23.10.2018, it was observed that in SLP (C) Diary No.18743/2018, the Hon'ble Supreme Court through order dated 23.07.2018, stayed the operation of the judgment of the High Court in WP(C) No.4829/2017. Accordingly, the contempt case was adjourned *sine die*.

3. We heard the learned counsel for the parties. It is not disputed that the very basis, on which the OA was disposed of, was stayed by the Hon'ble Supreme Court through Order dated 23.07.2018.

4. In that view of the matter, we close the Contempt Petition, leaving it open to the applicant to pursue the remedy depending upon the outcome of the SLP(C) Diary No.18743/2018. There shall be no order as to costs.

(Pradeep Kumar)
Member(A)

(Justice L. Narasimha Reddy)
Chairman

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